

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

18

O.A. No. 562 of 1988
~~Ex No.~~

DATE OF DECISION 10.4.1992

Shri Kolanji Ayyakan & Ors. Petitioner

Shri R.K. Mishra Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondent

Shri N.S. Shevde Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. R.C. Bhatt

: Member (J)

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

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Shri Kolanji Ayyakan & Ors.

All C/o. Shri H.J.Gupta,
Sant Kabir Nagar,
Ajota,
Near Railway Line,
Baroda-390005

: Applicants

(Advocate : Shri R.K.Mishra)

VS.

1. Union of India, through
The Secretary,
Railway Ministry,
Rail Bhavan,
New Delhi.
2. The Chief Engineer,
Western Railway,
Churchgate,
Bombay.
3. Sr. Divl. Engineer II,
Western Railway,
Pratapnagar,
Baroda.
4. C.F.W.I. (PQRS)
Western Railway,
Bharuch.

: Respondents

(Advocate : Shri N.S. Shevde)

O R A L - O R D E R

O.A.No.562 of 1988

Date : 10.4.1992

Per : Hon'ble Shri R.C. Bhatt

: Member (J)

None is present for the applicant, Mr. N.S. Shevde, learned advocate for the respondents is present. The application is dismissed for default. This matter is a very old matter. No orders as to costs.

R.C. Bhatt
(R.C.Bhatt)
Member (J)